

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 171 OF 2018

Dated: 15th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Torrent Power Limited Appellant(s)
Versus
Gujarat Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Palash Singhai

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Ms. Pyoli *for SMC*

ORDER

Learned counsel for the Respondent seeks six weeks' time to file reply. Time is granted. He may file the reply on or before 2-1-2019 with advance copy to the other side. Thereafter, rejoinder may be filed within three weeks, i.e. on or before 23-1-2019 with advance copy to the other side.

List the matter on **7-2-2019**. Tag to Appeal Nos. 188, 173, 174 and 175 of 2018 since they all arise of common order.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js